आज यहां कह रहे हैं कि झाडवाणी जी घीर लीडसे झापसे मिलें तब आप इस बारे में कहेंगे ।

MR. CHAIRMAN: You have already told whatever you wanted to tell and you never lost any opportunity to tell what you wanted to tell and we have heard you completely and we will decide il immediately.

श्री राजनारायण : श्रीमन्, सुनने ग्रौर सुनकर उसके मताबिक काम करना ये वो चीजें हैं।

MR. CHAIRMAN: No. Hearing and acting will be simultaneous and you need not worry about that. Now. let us take up the next item.

## REFERENCE TO ALLEGED DAMAGE TO STATUE OF MAHATMA GANDHI WHICH WAS TO BE ERECTED AT

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, एक श्रीर निवेदन करना चाहता हूं। आपके रहते, ग्राप पुरानी परम्परा के हैं, कल यहां पर राष्ट्रपिता महात्मा गांधी की मूर्ति इंडिया गेट पर लगाने के लिये सैंकड़ों जवान जा रहे थे। उनके हाथ से राष्ट्रपिता की मूर्ति छीनकर टुकड़े टुकड़े कर दी गई। यह राष्ट्रपिता की मूर्ति छीनकर टुकड़े थाने पर जाकर। 12 बजे रात तक उन लोगों को थाने पर रोका गया, उनको खाना नहीं दिया गया। बहुत परेशानी हुई। यह स्वतंत्र राष्ट्र है। इसके हम नागरिक हैं। तीन मतंबा इस सदन की कमेटी ने एक प्रस्ताव पास किया है कि इंडिया गेट पर महातमा गांधी की मूर्ति स्थापित की जाए। यह मूर्ति में ग्रापको दिखा रहा हूं। प्रापकी काला से यहां पर रख रहा हं।

## INDIA GATE

MOTION FOR EXTENSION OF TIME FOR IHE PRESENTATION OF THE REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE PLANTATIONS LABOUR (AMENDMENT) BILL, 1973

SHRI N. R. CHOUDHURY (Assam) : Sir. 1 beg to move the following motion :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Plantations Labour (Amendment) Bill, 1973, be further extended up to the first day of the last week of the Ninety first Session of the Rajya Sabha."

The question was put and the motion was adopt ed.

MOTION FOR EXTENSION OF TIME FOR THE PRESENTATION OF THE RE-PORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE FOREIGN CON-TRIBUTION (REGULATION) BILL, 1973

- HRI MANUBHA1 SHAH (Gujarat) : Sir, I beg to move the following motion :

"That the time appointed for the present ition of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, be further extended up to the last day of the Ninety-third (Monsoor.) Session of the Rajya Sabha."

The question was proposed.

SHRI N.G. GORAY (Maharashtra): Sir, when more time is asked for, it is not our intention to grudge it. But some explanation should be given why so much time is required.

MR. CHAIRMAN: I think it has already been circulated to all the members. Perhaps the hon. Member might not have got a copy of the circular.

श्री देवराव पाटिल (महाराष्ट्र): यह प्रस्ताव जो आया है संयुक्त समिति के टाइम बड़ाने के बारे में तो मैं जानना चाहूंगा कि इसके टाइम बड़ाने के क्या कारण हैं, इतना टाइम क्यों बढ़वाया जा रहा है ?

MR. CHAIRMAN: Perhaps the hon. Member did not hear me. Already, a circular has been issued and the explanation has been given. He may look into it.

श्री राजनारायण (उत्तर प्रदेश) : मैं चाहूंगा कि आप खुद एक कमेटी बैठा दें जो यह विचार करें कि राज्य सभा का रहना राष्ट्रहित में जरूरी है या नहीं ? क्योंकि हम देखते हैं कि जब राज्य सभा जन हित का काम नहीं कर रही है तो इसमें पैसा क्यों खर्च किया जाये। इसमें SHRI N. R. CHOUDHURY (Assam):

SHRI N. R. CHOUDHURY (Assam): He is also a member of the Committee. म रहत हु व रात का ाबनर चात हु झार ादन भर यह साचत

श्री राजनारायण : मेरा यह निवेदन है श्रव राष्ट्र चाहना है इसको जाने कि राज्य सभा की आवश्यकता है या नहीं, इस पर जो अपव्यय हो रहा है इसके लिए एक कमेटी वैठा दी जाये ?

MR. CHAIRMAN: I will call it- You will' be the first person to be invited.

sition parties direct their Members so that they act in such a way that we need not come before the House for extension.

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श्रीमती लक्ष्मी कुमारी चंडावत (राजस्थान) : यह एक आम रिवाज बन गया है कि जितनी यह कमेटियां बनती हैं बराबर भ्रपना टाईम बढ़वाती रहती हैं। कमेटियों को बने 2 साल, 3 साल, 5 साल हो गए हैं वे भी बराबर टाईम बढ़ाने की मांग कर रही हैं तो मैं चाहंगी कि कोई टाईम लिमिट होना चाहिए।

श्री चन्द्रशेखर (उत्तर प्रदेश): मेरा यह निवेदन है कि मैं इस कमेटी की कार्रवाई के बारे में नहीं जानता लेकिन धीरे धीरे हम लोगों की यह बादत होती जा रही है कि संसद की जितनी समितियां बनती हैं वे अपना काम ठीक ढंग से नहीं करती हैं। मैं बिना किसी मंशा के चुनौती देते हुए यह कईना चाहुंगा कि,राजनारायण जी बहुत बातें गलत भी कहते हैं लेकिन यह बात वह सही कर रहे हैं। यह जो भ्रमञ्जय हो रहा है इसको हमें रोकना चाहिए । हम देखते हैं जब कोई कमेटी बन जाती है तो उसके टाइम बढ़ाने के लिये यह कहा जाता है किह में गवाहों को बुलाना है। इतने गवाहों को बलाया जाता है धीर जब कुछ धीर गवाहों को बुलाया जाना है तो क्यों नहीं जब पालियामेंट चल रही होती है उस बनत बुलाते । मैं भी कई समितियों में रहा हूं और यह रहा है कि जब पालियमेंट चल रही होती है उस वक्त समितियां मिली हैं। मेरी समझ में नहीं ब्राता कि जब संसद का सजावसान हो जाता है तब बयों कमेटियां मिलती हैं ? यह समितियां केवल भत्ता लेते, सारे देश का भ्रमण करने का एक साधन बन गई हैं। आपको इस पर एक कड़ा रुख अपनाना चाहिए क्योंकि इससे न केवल संसद का काम अवरुद्ध होता है बल्कि लोगों के मन में इन समितियों के प्रति मर्यादा घटती है। मैं चाहुंगा इनकी स्रोर सापका ध्यान जरूर जाना चाहिए ।

SHRI N.R.CHOUDHURY: Shri Goray Ji and Shri Rajnarain Ji raised certain points. 1 have also been working in some House committees. My humble submission to Shri Goray Ji and Shri Rajnarain Ji will be tlut thoy should kindly ask the Members belonging to their parties who sit on these committees, to act in such a manner so that we need not come here pvdying for extension of time.

SHR1 N.G. GORAY: I have not blamed any Member of any party.

SHR1 N. R. CHOUDHURY: Sir. as Shri Chandra Shekhar said, I have also seen that it is not the ruling party which is responsible for all these things.

SHRI RABI RAY (Orissa): Nobody said that.

SHRI N.R. CHOUDHURY: So, il will be better if all the political parties and the oppo-

श्री राजनारायण : इसमें पार्टी के सदस्यों का सवाल नहीं है। आप सदन के सदस्यों की एक कमेटी बनाते हैं ग्रीर ग्रापके सचिवालय के कोई ग्राफिसर उसके सचिव होते हैं। धगर शापका सचिवालय हमें लिखकर भेज दें कि अपनी पार्टी के सदस्यों को बदल दीजिये, तो हम बदल देंगे । यह बात समझ में नहीं बाती कि बापकी रूस्स कमेटी भी देश भर का भ्रमण कर रही है। यह क्या मजाक है? रूरेज कमेटी को बाहर जाने की क्या जरूरत है ?

SHRI SALIL KUMAR GANGULI(West-Bengal): The Congress Party is in majority in every committee and the quorum cannot be observed due to their absence. They should not blame others. They should blame themselves. It is their responsibility.

श्री लाल प्राडवाणी (दिल्ली) : सभापति जी, मैं समझता हूं कि इस मामले में दलीय राजनीति को न लाया जाये तो उचित होगा। किसी मेम्बर ने किसी पर ब्रारोप नहीं लगाया है। सरकारी पक्ष पर भी कोई ब्रारोप नहीं लगाया गया है भौर विरोधी पक्ष पर भी कोई धारोप नहीं लगाया गया है। नेकिन यह बात ठीक है कि यह धारणा बाहर भी बढ़ती जा रही है कि संसद के सदस्य समितियों का उपयोग या तो भत्ता लेने की दृष्टि से करते हैं या भारत भ्रमण की दृष्टि से करते हैं। यह स्थिति ठोक नहीं है भीर इनका हम सब पर प्रभाव पडता है भीर हमारी प्रतिष्ठा घटती है। यह ठीक है कि किसी समिति का समय बढाया जायें इसमें कोई दो मत नहीं हैं क्योंकि मझे इस बात का पता नहीं है कि इस समिति का कितना काम बाकी है, इस लिये इस विशेष प्रस्ताव के बारे में भेरा कोई विशेध नहीं है।

श्री एन० ग्रार० चौधरी : इसमें जनसंघ के भी दो मेम्बर हैं।

श्री लाल ग्राडवाणी: मेरा कहना यह है कि जब एक प्रस्ताव सामने प्राया है तो स्वाभाविक रूप से अनेक सदस्यों के मन में यह बात आई कि अनेक बार ऐसे प्रस्ताव बाते रहते हैं और मिनियों का ममय बढाया जाता है। इस लिए मैं समझता है कि उचित यह होगा कि अगर सारे मदन के सदस्यों की यह राय हो तो ब्राप स्वयं इस मामल में लोक सभा के ल्पीकर महोदय से भी राय कर लें क्योंकि इसमें दोनों सदनों के सदस्य इनबोल्ब होते हैं और कोई तरीका निकाल लें।

SHRJ MANUBHAI SHAH: Sir. my committee has worked only for 11 months so far. This is the first time I am coming for extension. The Members ot" the Opposition arc fully cooperating. 1 have got no complain!

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[Shri Munubhai Shah] on behalf of either this party or the opposition parties. We ave not going to meet outside Delhi. The Bill is of an important nature and so many legal issues are involved. We have asked for an extension of six months which is absolutely reasonable. Therefore, I request that the extension be granted.

MR. CHAIRMAN: On the basis of the little experience I have got during the last two sessions, I can say that some Members want to go to some places. This is one of the reasons for delay in the submission of reports. If the Houss agrees. I will use my discretion and not allow the committees to visit many places. Then it will be in order.

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MR. CHAIRMAN: The question is: "That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Foreign Contribution (Regulation) Bill, 1973, be further extended up to the last day of the Ninety-third (Monsoon) Session of the Rajya Sabha." *The motion was adopted* 

jMr. Deputy Chairman in the Chair]

MOTION REGARDING APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE CODE OF CIVIL PRO-CEDURE (AMENDMENT) BILL, 1974

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. (SMT.) SAROJINI MAHISHI): Sir. I beg to move:

thai this House concurs in the recommendation of ihe Lok Sabha thai the Rajya Sabha do appoint a member of the Rajya Sabha to the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill 1974 in ihe vacancy caused by the resignation of Shri Bipinpal Das and resolves that Shri Mohammad Usman Arif be appointed to the said Joint Committee to fill the vacancy,"

The question HW» put and the motion was adopted.

## REFERENCE TO ACTIVITIES OF MIZO NATIONAL FRONT

SHRI SUBRAMANIAN SWAMY (Uttar-Pradesh): Sir, in today's 'Statesman', on the front page, there is a story titled, "Mizo Rebels'Warning to Non-triba ls" Sir. this warning has been given by the Mizo National Front to the Vais people of Mizoram. These Vais people are the non-tribal people of Mizoram. The warning is, "quit the State before January." According to the newspaper report, Sir, this warning is aimed at government officials in particular. In the'Statesman' there is also a news item which says that there are elements in Mizoram which want to make this issue an international issue. Sir, this anti-Vais campaign is going on fo. a long time. 1 have been reading about it for quite some time But nothing seems to have been done about it. In particular, the Mizo National Front has capitalized on the anti-Vais sentiment on two grounds. According to the report. Sir, recently, a Minister of Mizoram was humiliated by Central Government officials there. A loca' official had also been similarly humiliated by a search of his house when his belongings were thrown out. Sir. I would like to know the truth. The second ground is this. The Mizoram Trading (Regulation) Act for Non-tribals which was passed recently by the Assembly in a very unorthodox manner has apparently not reflected the aspirations of the people of that State. Now, these two aspects have been brought out by the Mizo National Front, and the public sentiment is being exploited. The question is: Why is it that the Mizo National Front is able to exploit the public sentiment? Sir, looking at some of the reports, I have, it seems that there are two reasons for this. Number one is, the Lieutenant-Governor in Mizoram acts entirely in collusion with the Chief Secretary of Mizoram and bypasses the Chief Minister. Mr. Chhunga, on major issues For example, on the Trading Act, the Chief Minister was not taken into confidence. May be, the Chief Ministei has different views. But the fact is that he is the Chief Minister. And the Lieutenant-Governor by passing the Chief Minister, acting in concert with the Chief Secretary and then turning up in Delhi and drafting and redrafting the Bill according to his choice is bound to create a feeiing thai somehow the people of Mizoram are not fit to determine the day-to-day working of their State. Sir, the second aspect is the so called inner-line i permit >> stem which was originally passed in